

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: MEDIATION AND ARBITRATION CENTRE, HIGH COURT, HYDERABAD – Nomination of **(1)** Judicial Officers of all cadres of Medchal-Malkajgiri District (at Kushaiguda, Kukatpally & Uppal at L.B. Nagar) and Rangareddy District (at L.B. Nagar, Kukatpally, Rajendranagar & Hayathnagar) to attend the Training Programme on 13.12.2025 at Telangana State Judicial Academy, Secunderabad, **through physical mode** and **(2)** the Judicial Officers of certain districts in the State of Telangana to participate in the said Training Programme on 13.12.2025 **through virtual mode** – **ORDERS – ISSUED.**

READ: Letters in ROC.No.5353/TLSA/2025, dated: 02.12.2025 & 08.12.2025, from the Director (FAC), High Court Mediation and Arbitration Centre, Hyderabad.

ORDER ROC.NO.5307/2025-B.SPL., DATED: 09.12.2025

In the circumstances stated by the Director (FAC), High Court Mediation and Arbitration Centre, Hyderabad, in his letter read above, the High Court is pleased to pass the following orders:

I

The Judicial Officers of all cadres of Medchal-Malkajgiri District (at Kushaiguda, Kukatpally & Uppal at L.B. Nagar) and Rangareddy District (at L.B. Nagar, Kukatpally, Rajendranagar & Hayathnagar), are hereby nominated to participate in the one day Hybrid Mode training on Mediation to Referral Judges of 1st batch in the State of Telangana on the **'Role of the Referral Judges in Mediation' on 13.12.2025, through Physical Mode** at the Telangana State Judicial Academy, Secunderabad. The nominated Officers are directed to report at the T.S. Judicial Academy, Secunderabad at 8.00 a.m., on 13.12.2025.

The concerned Principal District & Sessions Judges / Unit Heads are directed to make necessary in-charge arrangements to the officers who are nominated to the said Training Programme and intimate the same to the High Court for information.

II

The Judicial Officers of all cadres of Vikarabad, Sangareddy, Medak, Kamareddy, Nizamabad, Nirmal, Adilabad, Kumurambheem-Asifabad, Mancherial, Jagtial, Rajanna Sircilla, Peddapalli, Karimnagar, Siddipet and also the officers of Rangareddy District (at Ibrahimpatnam, Maheshwaram, Shadnagar, Chevella and Amangal) in the State of Telangana are also nominated to participate in the above said Training Programme **on 13.12.2025, through Virtual Mode.**

The URL Link and Meeting ID to join the Programme:

URL Link: **<https://hcts.webex.com/meet/tsja.secbad>**

Meeting ID: **1261117830**

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- NOTE:**
1. The Proceedings is placed in the High Court's Web Site <http://tshc.gov.in>. The downloaded copy from the website is valid for attending the said program by physical mode and virtual mode.
 2. The nominated officers are entitled only for actual journey time.
 3. The curriculum of the said Training Programme is herewith enclosed.


REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)

To

1. The Officers concerned.
 2. The Registrar General and all other Registrars High Court for the State of Telangana, Hyderabad.
 3. The Director, Telangana State Judicial Academy, Secunderabad.
 4. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
 5. The Director (FAC), High Court Mediation and Arbitration Centre, Hyderabad.
 6. **THE PRL. DISTRICT AND SESSIONS JUDGES / DISTRICT TREASURY OFFICERS:**
 - 1) Adilabad
 - 2) Mancherial
 - 3) Nirmal
 - 4) Kumurambheem-Asifabad
 - 5) Karimnagar
 - 6) Jagtial
 - 7) Rajanna Sircilla
 - 8) Peddapally
 - 9) Sangareddy
 - 10) Medak
 - 11) Siddipet
 - 12) Nizamabad
 - 13) Kamareddy
 - 14) Rangareddy at L.B. Nagar
 - 15) Medchal-Malkajgiri at Kushaiguda
 - 16) Vikarabad
 6. The District Treasury Officer, Kongara Kalan Village, Rangareddy District at Hayathnagar.
 7. The District Treasury Officer, Shamirpet, Medchal-Malkajgiri District.
 7. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget SectionHigh Court for the State of Telangana at Hyderabad.
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CURRICULUM FOR REFERRAL JUDGES SENSITIZATION PROGRAMME

Suggested Reading : Mediation Training Manual for Referral Judges

Duration : One day

10.00 am - 11.00 am	11.00-11.15 am	11.15 am - 01.15 pm	01.15-02.00 p.m	02.00 pm - 4.00 pm	4.00-4.15 p.m	4.15 pm - 05.30 pm
Session - I		Session - II		Session - III		Session - IV
ADR: Relevance with special reference to Section 89, Code of Civil Procedure, 1908 (INTRODUCTION)	T E A B R E A K	Mediation : 1. Definition and Concept 2. Advantages of Mediation 3. Comparison between Judicial Process, Arbitration and Mediation 4. Comparison between Mediation, Conciliation and Lok Adalat 5. Mediation : Functional Stages 6. Role of Mediators	L U N C H B R E A K	Role of Referral Judges 1. Reference to ADR 2. Stage of referral 3. Consent 4. Avoiding delay of trial 5. Cases suitable for reference 6. Motivating and preparing the lawyers and parties for mediation 7. Referral Order 8. Role after conclusion of mediation proceedings	T E A B R E A K	1. Guidelines for referral judges and Check List INTERACTIVE SESSION
[Chapter - I]		[Chapter II to VI]		[Chapter VII]		[Chapter VIII & IX]